

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 2988
TO BE ANSWERED ON 15.03.2016

HALL MARKING STANDARDS FOR GOLD JEWELLERY

2988. SHRI M. CHANDRAKASI:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Hall Marking Standards for gold jewellery is being followed by all the producers and sale-agencies in the country, if so, the details thereof;
- (b) whether the Hall Marking Standards have been made mandatory for producers as well as sellers of gold ornaments in the country, if so, the details thereof and if not, the reasons therefor; and
- (c) the mechanism in place or proposed to be set up to monitor compliance of Hallmarking Standards of gold ornaments by producers and sellers in the country?

ANSWER

मिनिस्टर ऑफ कंज्युमर अफेयर्स, फूड अंड पब्लिक डिस्ट्रिब्यूशन
केन्द्र के द्वारा

THE MINISTER OF
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a) & (b) : No Madam. Hallmarking on Gold jewellery/artifacts is not mandatory as per the BIS Act, 1986 and the rules made thereon.

(c) : Jeweller selling Hallmarked ornaments are required to obtain Bureau of Indian Standards (BIS) licence. However, the hallmarking is not done by Jewellers themselves. Jewellers get the ornament hallmarked from BIS recognized Assaying and Hallmarking (A&H) Centres.

Regular assessment of the A&H Centres is carried out, and also samples are randomly drawn from the licensed jewellers to ensure compliance to relevant Standards.
